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Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2365/2004
M.A.No.1988/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Naik, Member(A)

New Delhi, this the 14th day of October, 2004

Banarsi Dass,
R/o A-359, Govind Puram,
Ghaziabad(U.P.)

....Applicant

(By Advocate: Shri R.C. Verma)

Versus

1. Union of India,through
The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, Ashoka Road,
New Delhi
2. Bharat Sanchar Nigam Limited,
Through its Chairman-cum-Managing Director,
Statesman Building, Barakhamba Road,
Connaught Place,
New Delhi-1
3. Chief General Manager,
U.P. West Telephone Circle,
B.S.N.L., Meerut (U.P.).
4. General Manager,
Telecommunication Distt.
Moradabad(U.P.)

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to file a Writ Petition in the Delhi High Court because no notification under sub-section 2 to Section 14 of the Administrative Tribunals Act has been issued conferring jurisdiction on this Tribunal to hear this petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

7/xx/04
(S.K. Naik)
Member(A)

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(V.S. Aggarwal)
Chairman